

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 75/(MAH)/2012
CA No.

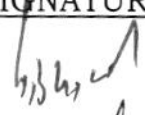
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage
V/s.
M/s. Rojee Tasha Stampings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mahesh Athavale	PLS for Petitioners	 aaagha
2.	Anagha Anasingarajy		

ORDER

TCP 75/397-398/NCLT/MUM/MH/2012

For the petitioner side has not filed rejoinder, since compromise is not likely to happen, the petitioner is directed to file rejoinder within 4 weeks hereof. List this matter on 11-07-2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)